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Serial No. of Order	Date of Order	Order with Signature	Office note as to action (if any) taken on order
5.	11.9.2000.	<p>Learned Counsel for the Applicant and his Associates are absent. No request has also been made on their behalf seeking adjournment. As this is a 1994 matter where pleadings have been completed long ago, it is not possible to drag on the matter indefinitely. We have, therefore, heard Mr. B. Pal, learned Senior Standing Counsel for the Respondents and have perused the records.</p> <p>In this petition, applicant has prayed for a direction to the Respondents to regularise his services in the cadre of Jr. Clerk w.e.f. 17.11.1981. On perusal of the O.A. we find that we do not have the territorial jurisdiction to entertain this O.A. under Rule-6 of the CAT (Procedure) Rules, 1985. Applicant's case is that he joined as running room bearer (Gr. D Post) in Steam Loco at Tatanagar on 1.5.1978. While working as such he was given ad-hoc promotion to the post of Material Clerk in order dated 5.3.1982. Some other similarly circumstanced persons filed O.A Nos. 723 and 751 of 1987 before the Calcutta Bench of the CAT which was disposed of in order dated 10.3.1993 in which a direction was issued to the Respondents to issue appropriate notification for notification of a selection test from among eligible Gr. D employees including applicant for appointment</p> <p><i>J.J.M.</i></p>	<p>For Admonish, 2 Japendranar.</p> <p>Bench 22/11/94.</p> <p>08-10-2 dt. 29.11.94</p> <p>Notice may be sent to Opp. parties by Registered with A.D.</p> <p><i>Bench</i> 30/11/94 <i>Almora</i> S.O.</p> <p>A.D. from R-1 did not return. Mr. D.N. Mishra has appeared for R-4.</p> <p>R-2 &amp; R-3 have no response for further orders.</p> <p><i>J.J.M.</i></p> <p><i>Bench</i> 30/11/94 <i>Registration</i></p>

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	<p>to Gr.D post. In pursuance of the above order, the Sr.Divisional Personnel officer, Chakradharpur which is in Bihar called 413 candidates including the applicant to J. form. appear at a test in a letter dated 19.4.93 which is at Annexure-2.</p> <p>Applicant has stated that one Mr. S. Ghosh, who was not selected filed a representation before the Chief Personnel Officer, Garden Reach, Calcutta and after verification his name was included in the select list. Applicant has stated that he has been continuing as Jr.Clerk on adhoc basis since 1981 but his services have not yet been regularised. In the context of the above facts, the applicant has come up in this OA with the prayers referred to earlier. From the above recital of fact as mentioned by the petitioner himself in the OA it appears that his initial appointment and adhoc promotion was at Tatanagar and the selection test was also held in pursuance of the order of the Calcutta Bench and for the test the applicant was called by the Sr.Divisional Personnel officer, Chakradharpur which is outside the territorial jurisdiction of this Bench. Applicant has also filed this OA while posted at Tatanagar in Bihar. In view of the above, we hold that this Bench</p> <p><i>J. form</i></p>	<p>No. B. Pal has appeared for R-1.</p> <p>R-2 &amp; R-3 have no appearance. Counter has not filed for further orders.</p> <p><i>Path</i></p> <p><i>25/1</i></p> <p><i>Regd</i></p> <p><i>Count not 2nd</i></p> <p><i>for b/w</i></p> <p><i>Breed</i></p> <p><i>Rs. 2000</i></p>	

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		<p>has no jurisdiction to consider this nA. In the result, therefore, the nA is rejected as not being maintainable before this Bench. No costs.</p> <p><i>V. V. Vora</i> vice-Chairman 11.9.2000</p> <p>Member (Judicial)</p>	<p>Copy to court manse Sheth &amp; the court in Bombay</p> <p><i>Pratap</i> 19.9.2000 <i>SCB</i></p>